

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO.1733  
TO BE ANSWERED ON JULY 29, 2021**

**ISSUANCE OF LEASE/CONVEYANCE DEEDS**

**No.1733 SHRI NATRAJAN P.R.:**

**Will the Minister of Housing and Urban Affairs be pleased to state:**

- (a) The details of lease or conveyance deeds in respect of Government built properties under Rehabilitation Act 1954 (44 of 1954) which have been issued so far;**
- (b) The details of norms for getting such Government properties; and**
- (c) The details of number of such persons benefitted so far and the revenue generated therefrom during the last five years including the current year?**

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF  
HOUSING AND URBAN AFFAIRS  
(SHRI KAUSHAL KISHORE)**

**(a)to(c) The Displaced Persons (Compensation and Rehabilitation) Act 1954 (44 of 1954) was for the purpose to provide the payment of compensation and rehabilitation grants to displaced persons from Pakistan. Erstwhile Ministry of Rehabilitation allotted Plots, built up houses and tenements to such refugees on lease hold basis. All allotments and execution of lease deeds in this regard were done by the erstwhile Ministry of Rehabilitation. From time to time the records were transferred to Land & Development Office, Ministry of Housing & Urban Affairs and accordingly, this office has been maintaining the records.**

**...2/-**

**As per the Act, “displaced person means anyone who, on account of the setting up of the Dominions of India and Pakistan, or on account of civil disturbances or the fear of such disturbances in any area now forming part of West Pakistan, has, after the first day of March, 1947, left, or been displaced from, his place of residence in such area and who has been subsequently residing in India, and includes any person who is resident in any place now forming part of India and who for that reason is unable or has been rendered unable to manage, supervise or control any immovable property belonging to him in Pakistan, and also includes the successors-in-interest of any such person”. The DPCR Act, 1954 has been repealed.**

**Allotments done by erstwhile Ministry of Rehabilitation include around 57,400 residential, 1,600 commercial, 1,430 institutional and 110 industrial properties; out of which about 34,600 properties have been converted into freehold. Total revenue generated during the last five years including current year is approx. ₹ 1316.02 crore.**

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